

Madhya Pradesh Administration Of Evacuee Property (Validation) Act, 1958

11 of 1958

[07 April 1958]

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SCHEDULE 1 :- THE SCHEDULE

Madhya Pradesh Administration Of Evacuee Property (Validation) Act, 1958

11 of 1958

[07 April 1958]

An Act to validate certain appointments made and proceedings taken under the Administration of Evacuee Property Act, 1950 (Central Act XXXI of 1950) Be it enacted by the MadhyaPradesh Legislature in the Ninth Year of the Republic of India as follows : 1. Received the assent of the President on the 7th April, 1958; assent first published in the Madhya Pradesh Gazette, Extraordinary on the 9th April, 1958.

1. Short Title And Commencement :-

(1) This Act may be called The Madhya Pradesh Administration of Evacuee Property (Validation) Act, 1958.

(2) It shall come into force immediately on its publication in the official Gazette of the State.

<u>2.</u> Validation Of Appointments Of Assistant Custodians Of Evacuee Property :-

All persons whose names are specified in the Schedule and who

performed the duties of Assistant Custodians of Evacuee Property during the period specified against their respective names in the Schedule, shall notwithstanding any defect in the orders of their appointment issued from time to time until the issue of the late Government of Madhya Bharat, Home Department (Relief and (56) Notification No. 3-XV-168 Rehabilitation) of the 1st September, 1956, be and shall be deemed always to have been validly appointed and continued as Assistant Custodians within the meaning of Section 6 of the Administration of Evacuee Property Act, 1950 (XXXI of 1950), as inforce immediately before the 22nd October, 1956, for the said period during which the said persons held the office and performed the duties of such Assistant Custodians.

3. Removal Of Doubts :-

For the removal of doubts it is hereby declared that all things done, proceedings and actions taken and orders passed by the Assistant Custodians to whom Section 2 applies shall be and shall be deemed always to have been validly done, taken or passed, as the case may be, and the validity of any such thing, proceeding, action or order shall not be called into question in any Court of law or before any other authority whatsoever merely on the ground of defect in the appointment of any such officer.

4. Repeal :-

The Madhya Pradesh Administration of Evacuee Property (Validation) Ordinance, 1958 (I of 1958) is hereby repealed.

SCHEDULE 1 THE SCHEDULE (See Section 2) Name of person Period during which such person held the office and performed the duties of the Assistant Custodian of Evacuee Property 1 2 Shri S.S. Joshi 2nd February, 1955 to 31st August, 1956. Shri S.L. Agwekar 2nd February, 1955 to 29th February, 1956. Shri R.S. Tiwari 2nd February, 1955 to 29th February, 1956. Shri R.G. Dhoble 25th October, 1955 to 31st August, 1956. Shri L.S. Vyas 25th October, 1955 to 31st August, 1956.